

02. 19.01.2021

This matter is taken up by video conferencing mode.

Heard Mr. A.K. Budhia, learned counsel for the Petitioner and Mr. M.S. Sahoo, learned Additional Government Advocate for the State-Opposite Parties.

A fairly important issue has been raised in the present petition about the lack of PET CT Scan (Whole Body) device at Acharya Harihar Post Graduate Institute of Cancer at Cuttack and other medical colleges having oncology department for treatment of cancer.

Issue notice.

Mr. M.S. Sahoo, learned Additional Government Advocate for the State-Opposite Parties accepts notice. He submits that he has already received the advance copy of the petition. He assures the Court that there is a scheme by which those needing such facilities, on emergent basis, are being referred to the private hospitals where such facilities are available, with the cost of such treatment being reimbursed by the State.

An affidavit be filed by the State-Opposite Parties before the Court by the next date placing on record what steps they propose to take for setting up PET CT Scan (Whole Body) devices at the various government hospitals including one at Cuttack.

As far as the present petition is concerned, not later than 4PM tomorrow, the Petitioner will be referred to the appropriate private medical facility where available for her to undertake PET CT Scan (Whole Body). A report of compliance be placed before the Court by the next date.

List on 1st February, 2021.

As the restrictions due to the COVID-19 situation are continuing, learned counsel for the parties may utilize a soft copy of this order available in the High Court's website or print out thereof at par with certified copy in the manner prescribed, vide Court's Notice No.4587, dated 25th March, 2020.

(Dr. S. Muralidhar)
Chief Justice

(S.K. Mishra)
Judge